

## Annexure 1

Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) Regulations, 2016

PUNJ LLOYD LIMITED- (IN LIQUIDATION)

Liquidation Commencement date : May 27, 2022

List of Secured Financial Creditors

S.No	Category of Stakeholder	Details of claims received			Details of claims admitted						Amount of contingent claims	Amount of any mutual dues that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks if any
		Date of receipt	Amount	Amount of claim admitted	Nature of claim admitted	Amount covered by security interest	Whether security interest relinquished	Details of security interest	Amount covered by guarantee	% share in total amount of claim admitted					
1	Central Bank of India	21-Jun-22	10,916,533,536	10,867,325,188	Fund Based/ Non Fund Based	10,867,325,188	Yes	Appendix I & II	-	6.17%	-	-	49,208,348	-	
2	Punjab National Bank***	25-Jun-22	14,732,048,506	13,065,548,566	Fund Based/ Non Fund Based	13,065,548,566	Yes	Appendix I & II	-	7.42%	-	-	1,666,499,940	-	Pursuant to Hon'ble NCLT, New Delhi, Principal Bench order dated 31st March 2023.
3	Bank of Baroda***	24-Jun-22	5,526,581,355	3,883,796,234	Fund Based/ Non Fund Based	3,883,796,234	Yes	Appendix I & II	-	2.20%	-	-	1,642,785,121	-	Pursuant to Hon'ble NCLT, New Delhi, Principal Bench order dated 31st March 2023.
4	ICICI Bank Limited***	24-Jun-22	15,468,810,159	15,273,593,055	Fund Based/ Non Fund Based	15,273,593,055	Yes	Appendix I, II, V	-	8.67%	-	-	195,217,104	-	Pursuant to Hon'ble NCLT, New Delhi, Principal Bench order dated 31st March 2023.
5	Standard Chartered Bank***	24-Jun-22	12,675,813,264	11,266,291,958	Fund Based/ Non Fund Based	11,266,291,958	Partial	Appendix VII,VIII, IX	-	6.39%	-	-	1,409,521,306	-	Pursuant to Hon'ble NCLT, New Delhi, Principal Bench order dated 31st March 2023.
6	IFCI Limited	24-Jun-22	144,817,261	135,303,188	Fund Based	135,303,188	Yes	Appendix IV	-	0.08%	-	-	9,514,073	-	
7	L&T Finance Limited	20-Jun-22	1,543,543,217	1,543,543,217	Fund Based	1,543,543,217	Yes	Appendix I	-	0.88%	-	-	-	-	
8	IDBI Bank***	24-Jun-22	22,706,382,364	22,660,651,736	Fund Based/ Non Fund Based	22,660,651,736	Yes	Appendix I & II	-	12.86%	-	-	45,730,628	-	Pursuant to Hon'ble NCLT, New Delhi, Principal Bench order dated 31st March 2023.
9	State Bank of India***	20-Jun-22	29,856,956,993	28,053,385,592	Fund Based/ Non Fund Based	28,053,385,592	Yes	Appendix I and II	-	15.92%	-	-	1,803,571,400	-	Pursuant to Hon'ble NCLT, New Delhi, Principal Bench order dated 31st March 2023.
10	The Jammu & Kashmir Bank Ltd***	24-Jun-22	7,535,385,227	5,986,915,065	Fund Based/ Non Fund Based	5,986,915,065	Yes	Appendix I, II	-	3.40%	-	-	1,548,470,162	-	Pursuant to Hon'ble NCLT, New Delhi, Principal Bench order dated 31st March 2023.
11	Canara Bank	23-Jun-22	4,830,282,474	3,262,681,177	Fund Based/ Non Fund Based	3,262,681,177	Yes	Appendix II	-	1.85%	-	-	1,567,601,297	-	
12	UCO Bank	22-Jun-22	3,457,085,653	3,340,822,292	Fund based	3,340,822,292	Yes	Appendix II	-	1.90%	-	-	116,263,361	-	
13	Indian Overseas Bank	4-Jun-22	3,203,010,418	2,777,041,908	Fund Based/ Non Fund Based	2,777,041,908	Yes	Appendix I, II	-	1.58%	-	-	425,968,510	-	
14	HDFC Bank	7-Jun-22	1,965,037,165	1,963,987,538	Fund Based	1,963,987,538	Yes	Appendix I and II	-	1.11%	-	-	1,049,626	-	
15	Assets Care & Reconstruction Enterprise Limited	21-Jun-22	1,739,421,269	1,576,127,965	Fund Based	1,576,127,965	Yes	Appendix I and II	-	0.89%	-	-	163,293,304	-	
16	Karur Vysya Bank Limited	14-Jun-22	1,656,045,549	1,403,239,242	Fund Based/ Non Fund Based	1,403,239,242	Yes	Appendix I and II	-	0.80%	-	-	252,806,307	-	
17	RBL Bank	22-Jun-22	1,032,433,248	956,235,281	Fund Based	956,235,281	Yes	Appendix I and II	-	0.54%	-	-	76,197,967	-	
18	Mahindra Finance	26-Jun-22	31,743,639	27,458,425	Fund Based	27,458,425	No	Appendix X	-	0.02%	-	-	4,285,214	-	
19	Union Bank of India erstwhile Andhra Bank	24-Jun-22	2,400,870,335	2,387,166,531	Fund Based/ Non Fund Based	2,387,166,531	Yes	Appendix I and II	-	1.35%	-	-	13,703,804	-	
20	TATA Capital Financial Services Limited	25-Jun-22	292,278,698	292,278,698	Fund Based	292,278,698	Yes	Appendix I	-	0.17%	-	-	-	-	
21	DhanLaxmi Bank	17-Jun-22	870,168,580	788,526,248	Fund Based	788,526,248	Yes	Appendix I and II	-	0.45%	-	-	81,642,331	-	
22	LIC of India	23-Jun-22	3,342,311,272	3,342,311,272	Fund Based	3,342,311,272	Partial	Appendix VI	-	1.90%	-	-	-	-	
23	Axis Bank***	24-Jun-22	4,381,971,178	4,303,630,266	Fund Based	4,303,630,266	Yes	Appendix I and II	-	2.44%	-	-	78,340,913	-	Pursuant to Hon'ble NCLT, New Delhi, Principal Bench order dated 31st March 2023.
24	Indusind Bank	21-Jun-22	1,839,877,496	1,803,514,482	Fund Based	1,803,514,482	Yes	Appendix II	-	1.02%	-	171,854	36,363,015	-	
25	Abu Dhabi Commercial Bank	24-Jun-22	250,492,737	250,492,737	Fund Based/ Non Fund Based	250,492,737	No	Appendix III	-	0.14%	-	-	-	-	
26	Bank of India	23-Jun-22	1,479,778,825	1,417,144,592	Fund Based	1,417,144,592	Yes	Appendix I and II	-	0.80%	-	-	62,634,233	-	
27	SREI Infrastructure Finance Limited**	6-Jul-22	68,564,975	68,564,975	Fund based	68,564,975	Yes	Appendix I	-	0.04%	-	-	-	-	Pursuant to Hon'ble NCLT, New Delhi, Principal Bench order dated 14th March 2023.
28	International Finance Corporation***	30-Jun-22	1,935,424,620	1,935,424,620	Fund based	1,935,424,620	Yes	Appendix XI	-	1.10%	-	-	-	-	Pursuant to Hon'ble NCLT, New Delhi, Principal Bench order dated 31st March 2023.
			<b>155,883,670,012</b>	<b>144,633,002,047</b>		<b>144,633,002,047</b>							<b>171,854</b>	<b>11,250,667,965</b>	

Appendix I	
Sl. No.	SECURITY INTEREST
<b>Details of Security Interest for lenders forming part of the Common Loan Agreement for Corporate Long Term Loan dated 21st May 2015</b>	
1	A First Ranking Pari Passu charge by way of hypothecation of the Borrower's entire current assets, namely, stock of raw materials, semi finished & finished goods, stores and spares, consumable stores and spares, export bills, receivables, books debts and amount lying in the various bank accounts of the Borrower, both present and future, as more particularly provided in Part B of Schedule XI of the aforementioned agreement, except the : a) Receivables arising/accruing out of the overseas projects, financed/funded by the foreign banks/overseas financial institutions as more particularly provided in Part A of Schedule VI & b) Such other movable current assets as may be excluded by the lenders from time to time in terms of the Financing Documents.
2	A First Ranking Pari Passu charge on the immovable fixed assets of the Borrower, both present and future, excluding: a) those specifically charged to various lenders of the borrower as more particularly provided in Part B of Schedule VI of the aforementioned agreement & b) the land and building at Malanpur, Madhya Pradesh detail of which are provided in Part A of Schedule XI of the aforementioned agreement.
3	A First Ranking Pari Passu charge on the movable fixed assets of the borrower, both present and future, except those specifically charged to the various lenders of the borrower.(as more particularly provided in Part C of Schedule VI of the aforementioned agreement).
4	First Pari Passu charge on all the moneys deposited/to be deposited in the Trust Retention A/c (TRA) opened with SBI.
5	A First Ranking Pari Passu charge by way of mortgage on the land and building at Malanpur, Madhya Pradesh detail of which are provided in Part A of Schedule XI of the aforementioned agreement.
6	Pledge on First Charge basis of 1,75,16,100 equity shares of the issued, subscribed and fully paid up equity and voting share capital of the Air Works India (Engineering) Private Limited by Punj Lloyd Aviation Limited.
7	Pledge on First Charge basis of 67,95,000 equity shares of the issued, subscribed and fully paid up equity and voting share capital of the Punj Lloyd Infrastructure Limited by the borrower.
8	Secured by Second Charge basis of 7,46,67,260 equity shares of the issued, subscribed and fully paid up equity and voting share capital of the borrower by Cawdor Enterprises Limited and Spectra Punj Finance Private Limited. <i><u>(all shares sold as on date by IFCL).</u></i>
9	Personal Guarantee of Mr. Atul Punj.

<b>Appendix II</b>	
<b>Sl. No.</b>	<b>SECURITY INTEREST</b>
<b>Details of Security Interest for lenders forming part of the Working Capital Agreement dated 21st May 2015</b>	
1	A First Ranking Pari Passu charge by way of hypothecation of the Borrower's entire current assets, namely, stock of raw materials, semi finished & finished goods, stores and spares, consumable stores and spares, export bills, receivables, books debts and amount lying in the various bank accounts of the Borrower, both present and future, as more particularly provided in Annexure 2 of the aforementioned agreement here to, except the following: a) Receivables arising/accruing out of the overseas projects, financed/funded by the foreign banks/overseas financial institutions, as more particularly provided in Part A of Annexure 3, & b) such other movable current assets as may be excluded by the lenders from time to time in terms of the Financing Documents.
2	As per Working Capital Consortium Agreement, First Pari Passu charge on all the movable & immovable fixed assets, both present and future except those charged exclusively to other lenders of the borrower, as more particularly provided in Part B & Part C of Annexure 3 of the aforementioned agreement and excluding borrower's leasehold property situated at Malanpur(M.P), as more particularly provided in Part B of Annexure 3 of the aforementioned agreement. *
3	A First Ranking Pari Passu charge on the movable fixed assets of the borrower, both present and future, except those specifically charged to the various lenders of the borrower.(as more particularly provided in Part C of Schedule VI of of the aforementioned agreement).
<b>Appendix III</b>	
<b>Sl. No.</b>	<b>SECURITY INTEREST</b>
<b>Details of the Security of Abu Dhabi Commercial Bank</b>	
1	Letter of assignment of project proceeds
2	100% cash margining against payment guarantees of AED 3.30 Million

<b>Appendix IV</b>	
<b>Sl. No.</b>	<b>SECURITY INTEREST</b>
<b>Security Interest for Term loan by IFCI</b>	
1	A First Ranking Pari Passu charge on the movable fixed assets of the borrower, both present and future, except those specifically charged to the various lenders of the borrower.(as more particularly provided in Part C of Schedule VI of of the aforementioned agreement).
2	Subservient charge on Corporate Offices( Address: 78, Industrial Area, Sector 32 & 95, Industrial Area, Sector 32) situated at Gurgaon & Haryana.
3	Subservient charge of the unexpired term of the lease rights of the company in respect of Immovable Property situated at Tower C, Sector-38, Medicity, Gurgaon
4	Post dated cheques for the principal amount
5	Secured by Charge basis of 7,46,67,260 equity shares of the issued, subscribed and fully paid up equity and voting share capital of the borrower by Cawdor Enterprises Limited and Spectra Punj Finance Private Limited. (all shares sold as on date by IFCI).
<b>Appendix V</b>	
<b>Sl. No.</b>	<b>SECURITY INTEREST</b>
<b>Detail of security for 10.50% Redeemable, Secured &amp; NCD by ICICI</b>	
1	Exclusive charge on the Residential flat of the corporate debtor addressed at No. 201, Second Floor, Satyam Apartment, Saru Section Road, Jamnagar, Gujarat.
2	Subservient Charge on the Movable Fixed Assets and Current Assets of the Company.
<b>Appendix VI</b>	
<b>Sl. No.</b>	<b>SECURITY INTEREST</b>
<b>Detail of security for 12% Non-Convertible Debentures by LIC of India</b>	
1	Exclusive charge on Flat No. 202, Second Floor, Satyam Apartments, Plot No. 31, City Survey No.3850/1, Street No. 86, Saru Section Road, Jamnagar, Gujrat.

2

First Parri passu Charges in favour on the movable fixed assets at the project division of the company.

<b>Appendix VII</b>	
<b>Sl. No.</b>	<b>SECURITY INTEREST</b>
<b>Details of the Security of Term Loan-1 by Standard Chartered Bank</b>	
1	First Pari Passu charge on the movable fixed assets of the Project Division(excluding assets exclusively charged to lenders), with minimum asset cover of 0.5x for the term cover.
2	First charge on Plot No. 78, admeasuring 4050 sq. mts., situated at sector 32, Urban Estate, Gurugram, Haryana(subservient charge of IFCI for its term loan.).
3	First charge on Plot No. 95, admeasuring 4050 sq. mts., situated at sector 32, Urban Estate, Gurugram, Haryana(subservient charge of IFCI for its term loan.).

<b>Appendix VIII</b>	
<b>Sl. No.</b>	<b>SECURITY INTEREST</b>
<b>Details of the Security of Term Loan-2 by Standard Chartered Bank</b>	
1	First Pari Passu charge on the movable fixed assets of the Project Division(excluding assets exclusively charged to lenders), with minimum asset cover of 0.5x for the term cover.
2	First charge on the 1,40,000 sq. feet of commercial office space at Tower C, Medicity, Sector 38, Gurugram, Haryana (subservient charge in favour of IFCI for its term loan.)
<b>Appendix IX</b>	
<b>Sl. No.</b>	<b>SECURITY INTEREST</b>
<b>Details of the Security of Working Capital Facilities by Standard Chartered Bank:</b>	
1	First Pari Passu charge over current assets of the project division (other than project specific receivables financed by other banks).
2	Second Pari Passu charge over the movable fixed assets of the project division.
3	Exclusive charge on receivables from PTT1 project.
4	Exclusive charge over receivables, inventory & WIP under PTT project 2 - FTP Project.
<b>Appendix X</b>	
<b>Sl. No.</b>	<b>SECURITY INTEREST</b>
<b>Details of the Security of Mahindra &amp; Mahindra Financial Services Limited</b>	
1	Exclusive charge on the equipments purchased out of the proceeds of loans.

<b>Appendix XI</b>	
<b>Sl. No.</b>	<b>SECURITY INTEREST</b>
<b>Details of the Security of International Finance Corporation</b>	
1	First ranking pari passu charge to IFC on the entire movable construction equipment of the division of the Company carrying on all engineering and construction activity (the "Project Division") (including any associated plant and machinery), including all the spare parts and all other movable assets associated with such equipment, both present and future, belonging or hereafter belonging to or at the disposal of the Company, and which are now or may be stored/ brought into or are lying at the Company's offices, manufacturing facilities, godowns, warehouses or any other premises of the Company including in the custody or control of the Company's agents and/or third parties or at any premises in the Company's possession/ occupation, whether installed or not or which may now or hereafter be in the course of transit /delivery to any godowns or other places of storage of the Company, and all replacements and additions thereto whether by way of substitution, replacement, conversion, realization or otherwise howsoever together with all benefits.